

distributorships reserved in SC/ST quota are run by benami deals in getting allotted in the name of any Scheduled Caste/Tribe person and actually being run by some other persons by exchanging the ownership by a power of attorney; and

(d) if so, the details of the steps proposed to be taken, if any, to check such malpractices?

THE MINISTER OF PETROLEUM & NATURAL GAS (SHRI JANESHWAR MISHRA): (a) and (b) As per revised dealer selection policy effective from Marketing Plan 1996-98, 33% of the dealerships/distributorships in each category have been reserved for women. Also, unmarried women above 40 years of age without earning parents will be given preference over others in all categories.

(c) and (d) Complaints were received in the Government that in certain cases, dealerships/distributorships which were allotted to SC/ST categories were run on benami deals by persons not actually belonging to SC/ST. In order to curb this practice, the Government evolved a scheme in 1992 under which all SC/ST categories dealers/distributors were given financial assistance along with land and equipment to operate the dealership/distributorship.

In proven cases of benami transactions, action is taken under the Marketing Disciplining Guidelines by imposition of warning, monetary penalties, suspension and termination.

#### गंगा नदी में प्रदूषण

\*48. चौधरी हरमोहन सिंह यादव: क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि वाम आर्गेनिक फैक्ट्री 25 वर्षों से गंगा नदी में प्रदूषण फैला रही है;

(ख) यदि हाँ, तो इसके क्या कारण हैं; और

(ग) सरकार ने इस लापरवाही के लिए किन-किन अधिकारियों को दोषी पाया है तथा उनको किस प्रकार की सजा दी गई है?

पर्यावरण और वन मंत्री (प्रो० सैफ-उद्दीन सोज़): (क) से (ग) मैसर्स वाम आर्गेनिक कैमिकल्स लि० (डीस्टिलरी यूनिट) 1982 में गजरीला औद्योगिक क्षेत्र, मुगदाबाद में शुरू की गई थी। इस उद्योग का बहिःस्त्राव बागड़ नदी में निस्तारित किया जाता है जो कि एक मौसमी नदी है तथा यह गंगा की सहायक नदी है। यह 192 कि०मी० की दूरी पर कछला घाट के ऊर्ध्व प्रवाह में गंगा नदी में मिलती है। इस उद्योग ने बी०ओ०डी० के लिए निर्धारित मानदण्ड को पूरा करने के लिए प्राथमिक एवं सहायक उपचार सुविधाएँ स्थापित की हुई हैं जबकि बहिःस्त्राव में उपचार के बाद भी रंग की समस्या बनी रहती है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर मैसर्स वाम आर्गेनिकल्स लि० को बहिःस्त्राव उपचार प्रणालियों में सुधार के लिए निर्देश दिए जाते रहे हैं। चूंकि बागड़ नदी एक मौसमी नदी है इसलिए उद्योग को यह निर्देश भी दिया गया है कि वह वर्ष की कुछ अवधि में बागड़ नदी में अपना बहिःस्त्राव निस्तारित न करें इसमें वर्षों के दौरान गंगा में काफी संख्या में लोगों के स्नान करने की अवधि भी शामिल है।

निस्तारण बिन्दु पर बहिःस्त्राव की जांच करने पर बी०ओ०डी० का स्तर निर्धारित सीमा में पाया गया है। बागड़ नदी में बहिःस्त्राव के निस्तारण को कम करने के लिए अब उद्योग ने उपचारित बहिःस्त्राव के भण्डारण एवं कृषि में प्रयोग करने के लिए लैगूनों का निर्माण किया है। रंग को हटाने के साथ ही बहिःस्त्राव की गुणवत्ता में सुधार लाने के लिए प्रायोगिक परियोजना भी शुरू की गई है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड से प्रदूषण नियंत्रण उपायों में समय सुधार लाने के लिए उद्योग से एक निश्चित कार्यक्रम देने के निर्देश दिए हैं।

#### Settlement at railway claims

\*49. CHAUDHARY CHUNNI LAL: Will the Minister of RAILWAYS be pleased to state:

(a) the target period to settle the railway claims by the Railway Claim Department;

(b) the details of cases registered in years 1992-93, 1993-94, 1994-95, 1995-96 and 1996-97 in Northern Railway Claim Office, year-wise;

(c) the number of cases decided and

the number of cases pending in that office;

(d) whether his Ministry are going to reconsider its decision regarding the rate of Rs. 50/- per Kg. load which was introduced in 1992 when the new Act was introduced; and

(e) when his Ministry have increased rate of their fares and also the rate of their eatable items, why the rate of compensation claim which was fixed at Rs. 50 per Kg. has not been increased?

**THE MINISTER OF RAILWAYS**  
(SHRI RAM VILAS PASWAN): (a) The following targets for settlement of

different type of claim cases on Zonal Railways have been laid down:—

Claims for non-delivery of wagons/  
complete consignments

Partial non-delivery of complete packages

Shortage/damage/ breakage etc.

(b) and (c) Yearwise position of new claims registered, decided and pending on Northern Railway is given below:—

Year	No. of new claims registered	No. of claims settled	No. of cases pending
1992-93	49293	57205	7624
1993-94	47252	55282	6561
1994-95	42132	48845	6384
1995-96	45142	50539	5722
1996-97	37072	45633	3851

(d) and (e) There is no such proposal under consideration at present.

#### **Tender for railway wagons**

\*50. SHRI JALALUDIN ANSARI:  
SHRI GURUDAS DAS  
GUPTA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government have issued a tender for procuring 25,000 wagons for 1997-98 ignoring the public sector Wagon India Ltd.; and

(b) if so, the details thereof?

**THE MINISTER OF RAILWAYS**  
(SHRI RAM VILAS PASWAN): (a) No, Sir.

(b) Does not arise.

#### **Decontrol of Oil Sector**

\*51. SHRI J. CHITHARANJAN:  
SHRI GAYA SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government are considering a proposal to fully decontrol the oil sector in the country by the end of the century; and

(b) if so, the details thereof?

**THE MINISTER OF PETROLEUM AND NATURAL GAS** (SHRI JANESHWAR MISHRA): (a) and (b) A statement is laid on the table of the House.

\*For statement please refer to the statement annexed to the answer of starred question 41.